

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 61 of 2012 & IA-280 of 2012**

**And**

**Appeal No. 62 of 2012 & IA-281 of 2012**

**Dated : 16<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 61 of 2012 & IA-280 of 2012**

**BSES Rajdhani Power Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Ganesh, Sr. Adv.  
Mr. Vishal Anand  
Mr. Saket Musinapally  
Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma  
Mr. Daleep Kr. Dhyani for R-1  
Ms. Swapna Seshadri  
Amicus Curiae

**Appeal No. 62 of 2012 & IA-281 of 2012**

**BSES Yamuna Power Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Ganesh, Sr. Adv.  
Mr. Dushyant Manocha  
Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma  
Mr. Daleep Kr. Dhyani for R-1  
Ms. Swapna Seshadri  
Amicus Curiae

**ORDER**

The learned Senior Counsel for the Appellant has argued the issue relating to 14 (b) regarding the DVB arrears.

For hearing the other issues, post the matter for further submissions  
on **03.10.2013.**

**(Rakesh Nath)**  
**Technical Member**  
ts/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**